

**BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CAVEAT No. 115 of 2014**

05.06.2014

As both the parties appeared, this Caveat stands discharged.

JUDGE

D. Nary

**BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CAVEAT No. 116 of 2014**

05.06.2014

As both the parties appeared, this Caveat stands discharged.

JUDGE

D. Nary

**BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CAVEAT No. 117 of 2014**

05.06.2014

As both the parties appeared, this Caveat stands discharged.

JUDGE

D. Nary

**BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRP No. 6 of 2014**

05.06.2014

Mr. K. Paul, learned counsel for the petitioner is present.

Respondents' counsel is not present.

Accordingly, list this matter on Monday i.e. **09.06.2014**.

JUDGE

D. Nary

**BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRP No. 12 of 2014**

05.06.2014

Heard Mr. H.S. Thangkhiew, learned Sr. Counsel assisted by Mr. N. Mozika, learned counsel for the petitioner.

Also heard Mr. A. Agarwal, learned counsel for the respondent.

Both the learned counsel consent and agreed that the matter may be remanded back to the Trial court concerned.

Lower Court case record not received.

Accordingly, the matter is remanded back to the Trial court concerned with a direction to decide the matter within 2(two) weeks' after hearing both the parties. In the meantime, both the parties are directed not to enter the suit premises till the matter is decided by the Lower court concerned in accordance with law.

Let both the parties appear on 10.06.2014 at the Trial court.

Accordingly, the matter stands disposed of.

JUDGE

D. Nary

**BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRP No. 13 of 2014**

05.06.2014

Heard Mr. H.S. Thangkhiew, learned Sr. Counsel assisted by Mr. N. Mozika, learned counsel for the petitioner.

Also heard Mr. A. Agarwal, learned counsel for the respondent.

Both the learned counsel consent and agreed that the matter may be remanded back to the Trial court concerned.

Lower Court case record not received.

Accordingly, the matter is remanded back to the Trial court concerned with a direction to decide the matter within 2(two) weeks' after hearing both the parties. In the meantime, both the parties are directed not to enter the suit premises till the matter is decided by the Lower court concerned in accordance with law.

Let both the parties appear on 10.06.2014 at the Trial court.

Accordingly, the matter stands disposed of.

JUDGE

D. Nary

EL.PET.No.1/2013

**BEFORE
THE HON'BLE MR JUSTICE S R SEN**

05.06.2014

Petitioner is represented by Mr. K. Paul, learned counsel, who is present along with the petitioner, whose examination-in-chief is by an affidavit. Besides that petitioner's counsel also exhibited certain documents through the petitioner. On completion of examination-in-chief, petitioner PW1 was cross-examined by learned senior counsel Mr. GS Massar assisted by Mr. JM Thangkhiew, learned counsel.

However, cross-examination could not be completed due to shortage of official time and hence, it will continue on *09.06.2014* at 2 PM.

Mr. GA Dkhar, learned counsel for the respondent No.3 is also present.

List the matter on *09.06.2014* at 2 PM accordingly.

JUDGE

Len

**BEFORE
HON'BLE MR. JUSTICE S.R. SEN
MC(CRP) No. 15 of 2014**

05.06.2014

In the light of the order passed in ***CRP. No. 12 of 2014***,
this instant Misc. Case stands disposed of.

JUDGE

D. Nary

**BEFORE
HON'BLE MR. JUSTICE S.R. SEN
MC(CRP) No. 16 of 2014**

05.06.2014

In the light of the order passed in ***CRP. No. 13 of 2014***,
this instant Misc. Case stands disposed of.

JUDGE

D. Nary

**BEFORE
HON'BLE MR. JUSTICE S.R. SEN
MC(WP)(C) No. 149 of 2014**

05.06.2014

As requested by Mr. R. Debnath, learned CGC, list this matter after 4(four) weeks.

Petitioners' counsel, Mrs. PDB. Baruah is also present.

Accordingly, list this matter after 4(four) weeks.

JUDGE

D. Nary